

GOVERNMENT OF JAMMU & KASHMIR
Department of Rural Development and Panchayati Raj
Civil Secretariat, **Jammu.**

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Notification,
Jammu, the 27th January, 2020.

S.O 35 .- In exercise of the powers conferred by section 80 of the Jammu and Kashmir Panchayati Raj Act, 1989, the Lieutenant Governor is pleased to direct that rule 40 of Jammu and Kashmir Panchayati Raj Rules, 1996 shall be substituted as under:-

“**40.** Election to the vacancies (1) where any vacancy arises by reason of death, resignation, removal or any other reason, the provision of these rules regulating the election of Sarpanches and panches shall apply to fill such vacancy.

(2) The candidates duly elected against these vacancies shall hold the office for the remainder of the period of five years commencing from the date of constitution of Halqa Panchayat.

(3) Where elections are not held and an Administrator is appointed for the Halqa Panchayat, the provision of these rules regulating the elections of Sarpanch and Panch shall apply to fill these Offices:-

Provided that the term of candidates duly elected to these offices as provided in sub-rule(3) shall be for the remainder of the period of 05 years commencing from the date of appointment of administrator;

Provided further that the elections held as provided under sub-rule(1) and (3) above shall be guided by the reservation roster prepared during the general elections held to the Panchayats where these vacancies have arisen or where the elections could not materialize.”

By order of Lieutenant Governor.



(Sheetal Nanda), IAS

Secretary to the Government
Department of Rural Development & PR

No: RD&PR/33/2016 (Part-file)

Dated: **27**-01-2020

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Copy to the:-

1. Advisors (S) to the Hon'ble Lieutenant Governor.
2. Advisors (F) to the Hon'ble Lieutenant Governor.
3. Advisors (B) to the Hon'ble Lieutenant Governor.
4. Joint Secretary (J&K), Ministry of Home Affairs, GoI, New Delhi.
5. All Financial Commissioners.
6. Director General of Police, J&K, Jammu.
7. Principal Secretary to Hon'ble Lieutenant Governor.
8. All Principal Secretaries to the Government.
9. Chief Electoral Officer, J&K, Jammu.
10. All Commissioner/Secretaries to the Government.
11. Divisional Commissioner, Jammu/Kashmir.
12. Secretary to the Government, General Administration Deptt.
13. Secretary to the Government, Deptt. of Law, Justice & PA.
14. Director Archives, Archaeology and Museums, J&K, Jammu.
15. Director Information, J&K, Jammu.
16. Director Rural Development Kashmir/Jammu.
17. Director Local Bodies, Jammu/Kashmir.
18. General Manager, Government Press, Jammu for publication.
19. District Panchayat Officer _____ (All)
20. Pvt. Secretary to the Chief Secretary, J&K, for information of Chief Secretary.
21. Pvt. Secretary to the Secretary to the Government, Department of RD and PR for information of the Secretary.
21. Departmental website.
22. Government Order file/Stock file.